

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No. 3855/2013

New Delhi, this the 10th day of August, 2017

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

M.P. Raghav
S/o Late Dharam Pal Singh
R/o H. No. 64A, Phase 1-A, Gali No.6,
Om Vihar, Uttam Nagar,
New Delhi-110059. .. Applicant

(By Advocate : Shri Deepak Verma)

Versus

1. The Secretary,
Ministry of Human Resource Development (HRD)
Shastri Bhawan,
New Delhi-110001

2. The Director,
Central Tibetan Schools Administration
Ministry of Human Resource Development
Ess Ess Plaza,
Community Centre, 2nd Floor,
Sector-3, Rohini, Delhi. .. Respondents

(By Advocate : Shri Manjeet Singh Reen)

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

When this matter is taken up for hearing, learned counsel for the applicant submits that the main relief claimed in the O.A. has already been granted to the applicant by passing the order dated

11.05.2017 and also stated that the arrears will also be admissible to the applicant.

2. In the circumstances, the O.A. is disposed of, as no further orders are necessary. However, the respondents shall ensure the payment of arrears to the applicant in pursuance of the order dated 11.05.2017, within eight weeks from the date of receipt of a copy of this order. No order as to costs.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member (J)

/Jyoti /